

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 1705
ANSWERED ON – 13/03/2025

STEPS TAKEN TO IMPLEMENT THE FTSC SCHEME

1705. **Dr. Kanimozhi NVN Somu:**

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the steps taken by Government to implement the Fast Track Special Courts (FTSCs) scheme;
- (b) the details of the FTSCs and the Protection of Children from Sexual Offences (POCSO) Courts operational in the country;
- (c) the number of cases resolved thereon so far, court-wise and State-wise;
- (d) the key achievements and outcomes of the scheme; and
- (e) the rate of disposal in rape and POCSO Act cases by these Courts?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO Courts for expeditious disposal of Rape and POCSO Act cases came to be introduced in October, 2019, following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court (Suo Motu Writ (Criminal) No. 1/2019. The scheme has been extended twice, with the latest extension up to 31st March 2026, targeting the establishment of 790 courts, at an outlay of Rs. 1952.23 cr. with Rs. 1207.24 cr. as central share to be incurred from Nirbhaya Fund. The funds are released on CSS pattern (60:40, 90:10) to cover the salaries of 1 Judicial Officer along with 7 support Staff and a Flexi Grant for meeting the day-to-day expenses.

As per the inputs received from the High Courts, as on 31.01.2025, 745 FTSCs including 404 exclusive POCSO Courts are functional in 30 states/UTs. These courts have disposed more than 3,06,000 cases as of 31.01.2025. The State/UT-wise details of functional Fast Track Special Courts including exclusive POCSO courts along with the no. of cases disposed, are at **Annexure**.

(d) The establishment of Fast Track Special Courts demonstrates the unwavering commitment of the Government towards women security, combating sexual and gender-based violence, reducing the backlog of pending cases related to Rape & POCSO Act, and providing enhanced access to justice for survivors of sexual crimes. With professional and experienced judges and support staff specialised in handling sensitive sexual offense cases, these courts ensure consistent and expert-guided legal proceedings offering victims of sexual offences swift resolution in mitigating the trauma and distress and enabling them to move forward. Fast Track Special Courts have notably adopted the approach of setting up Vulnerable Witness Deposition Centres within the courts to facilitate the victims and to make the courts into Child-Friendly Courts for providing crucial support for a compassionate legal system. These courts have disposed of more than 3,06,000 cases as of 31.01.2025.

(e) As per the information provided by the High Courts on the FTSCs dashboard, 88,902 cases were newly instituted from January, 2024 to December, 2024, while 85,595 cases have been disposed of during the period, resulting in a disposal rate of 96.28%.

State/UT-wise details of functional Fast Track Special Courts including exclusive POCSO Courts and their disposal (As on 31.01.2025)

Sl.No.	State/UT	Functional Courts		Cumulative Disposal since inception of the Scheme
		FTSCs including exclusive POCSO	exclusive POCSO	
1	Andhra Pradesh	16	16	6463
2	Assam	17	17	7862
3	Bihar	46	46	15059
4	Chandigarh	1	0	329
5	Chhattisgarh	15	11	5881
6	Delhi	16	11	2415
7	Goa	1	0	96
8	Gujarat	35	24	14860
9	Haryana	16	12	7409
10	Himachal Pradesh	6	3	1296
11	J&K	4	2	272
12	Jharkhand	22	16	8382
13	Karnataka	30	17	12731
14	Kerala	55	14	23593
15	Madhya Pradesh	67	56	30191
16	Maharashtra	4	1	20653
17	Manipur	2	0	176
18	Meghalaya	5	5	659
19	Mizoram	3	1	247
20	Nagaland	1	0	68
21	Odisha	44	23	18186
22	Puducherry*	1	1	127
23	Punjab	12	3	4819
24	Rajasthan	45	30	17698
25	Tamil Nadu	14	14	9297
26	Telangana	36	0	10499
27	Tripura	3	1	443
28	Uttarakhand	4	0	1829
29	Uttar Pradesh	218	74	84802
30	West Bengal	6	6	262
NON FUNCTIONAL				
31	A&N Islands**	0	0	0
32	Arunachal Pradesh***	0	0	0
	TOTAL	745	404	306604

* Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May 2023.

** A&N islands has consented to join the Scheme.

*** Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme.